

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S NEPTUNE DEVELOPERS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Neptune Developers Limited
2.	Date of incorporation of corporate debtor	15-07-2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2004PLC147510
5.	Address of the registered office and principal office (if any) of corporate debtor	4th Floor, Eastern Business District, Near Mangatram Petrol Pump, LBS Road, Bhandup (W) Mumbai Mumbai City MH 400078 IN
6.	Insolvency commencement date in respect of corporate debtor	Order Passed on: 16-07-2021 Order received on: 23-07-2021
7.	Estimated date of closure of insolvency resolution process	19-01-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vijay P. Lulla IBBI/IPA-001/IP-P00323/2017-18/10593
9.	Address and e-mail of the interim resolution professional, as registered with the Board	201, Satchitanand Bldg., 12th Road, Opp. Ram Mandir, Khar (West), Mumbai 400052 vijayplulla@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	203-B, Arcadia Building, 2 nd floor, Nariman Point, Mumbai – 400 021 or 201, Satchitanand Bldg., 12th Road, Opp. Ram Mandir, Khar (West), Mumbai 400052 neptune.cirp@gmail.com
11.	Last date for submission of claims	06-08-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	For class of Creditors (Home Buyers)
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Manish Motilal Jaju 2. Jitendra Rambaran Yadav 3. Hetal Gaurang Kothari
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: Same as address mentioned in Item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Neptune Developers Limited vide order dated 16-07-2021, which has been received by the IRP on 23-07-2021.

The creditors of Neptune Developers Limited, are hereby called upon to submit their claims with proof on or before 06-08-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the **class (Home Buyers) in Form CA.**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26-07-2021
Place: Mumbai:

Name and Signature of Interim Resolution Professional
Vijay P. Lulla
IBBI/IPA-001/IP-P00323/ 2017-18/10593